

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 125

IA No. 1043/2024, 394/2023, 395/2023
In
CP(IB) No. 239/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:

Reem Tanners Pvt. Ltd

...Petitioner/ Operational Creditor

Vs.

Drish Shoes Ltd

...Respondent/ Corporate Debtor

Under Section: 9, 60(5), 43(1) r/w Sec 44 (1), 66(1) IBC 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 04.06.2024.

-sd-
Court Officer

May 02, 2024
SM